[Mr. Deputy-Speaker]

I had not allowed it, you may have reasons to disagree. Order please.

I have allowed him to raise it. We shall ascertain from this agency. We shall write to these papers as to what they have got to say. And, naturally, we shall come back to this House to know what happens after that. Why don't you wait ?

SHRI PILOO MODY . Sir, I rise on a point of order.

MR. DEPUTY-SPEAKER : If you have a point of order, I shall listen to it. What is your point of order, Mr Mody ?

SHRI PILOO MODY : In raising the privilege issue Shri Nahata has alleged that some other company was responsible for planting this deliberate and malicious information in a press without, in any way, producing any evidence to the effect.

Therefore, I would like to ask you that, if this evidence cannot be produced by Shri Nahata, will it there-after be a privilege against him for having raised this matter and alleged that this was printed on behalf of somebody else ? (*Interruptions*).

MR. DEPUTY-SPEAKER : Order please. Shri Mody thinks that Shri Nahata has committed a breach of privilege. If you think so, then nothing prevents you from coming forward with a notice of privilege.

Let us not do irregular things. Now, item No. 4 on the Agenda. Shri Bosu.

13.11 hrs.

PUBLIC ACCOUNTS COMMITTEE

Hundred and second and Hundred and fifth Reports.

SHRI JYOTIRMOY BOSU (Diamond Harbour) : I beg to present the following Reports of the Public Accounts Committee :—

(1) Hundred and second Report on action taken by Government on the recommendations contained in their Eighty-fifth Report on posts and Telegraphs.

(2) Hundred and Fifth Report on action taken by Government on the recommendations contained in their Ninety-fifth Report on Audit Reports on the Accounts of the Indian Institute of Technology, New Delhi for the years 1966-67 to 1970-71.

MATTER UNDER RULE 377

Reported atrocities committed by RPF rsonnel during recent disturbances in Bihar

MR DEPUTY-SPEAKER . Now, matter under 377. Shri Madhu Limaye.

श्री मधु लिमये (बांका) उपाध्यक्ष महोदय, मैं तीन चार रोज पहले बिहार गया था और जहां जहां गोली चली है उन इलाकों का मैंने दौरा किया । मैं जेल में लोगों से मिला अस्पताल में घायल लोगों से मिला । मैं इस वक्त सिर्फ एक ही मामला उठाना चाहता हूं और वह लक्खीसराय का मामला है । लक्खीसराय मैं गया था और वहां मुझे पता चला कि रेलवे प्रोटेक्शन फोर्स ने निहत्थी जनता पर गोली चलाई जिस में एक की मृत्यु हुई है । इतना ही नहीं, रेलवे प्रोटेक्शन फोर्स ने 12, 14 और 16 साल के लड़कों के पेट में बेयोनेट से वार किया जिस से उनके पेट फटे हैं । उन की अंतड़ियां निकली थीं । उन के नाम हैं—छोटे लाल साह जिस की उम्र 14 साल है । दूसरा है नीलूलाल मंडल जिसकी 12 साल उम्र है । तीसरा है बेचन राम नाम का अनाथ लड़का । इन सभी लोगों से मैं मिला हूं । गोली से और बहुत से लोग घायल हुए हैं । लेकिन महत्वपूर्ण बात यह है कि जो गोली चलाई गई इसके लिए मजिस्ट्रेट का कोई आदेश नहीं था और बाद में मजिस्ट्रेट को अपना कर डी-फैक्टो आदेश प्राप्त करने का प्रयास किया गया । अभी तक तो मैजिस्ट्रेट ने इन्कार किया है ।